

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
WEST ZONAL BENCH AT MUMBAI  
COURT NO.I**

**APPEAL NO.E/86709 to 86711/2013**

(Arising out of Order-in-Appeal No.196-207 dated 24/12/2013 passed by the Commissioner of Central Excise & Service Tax (Appeals) Mumbai-IV )

**Commissioner of Central Excise** : **Appellant**  
**Thane-II**

**VS**

**JSW Steel Ltd.,** : **Respondent**

**Appearance**

Shri.Sanjay Hasija, Supdt. AR for Appellant  
Shri. Kiran Chavan, Advocate for respondent

**CORAM:**

**Hon'ble Dr. D.M. Misra, Member (Judicial)**  
**Hon'ble Shri P Anjani Kumar, Member (Technical)**

**Date of hearing : 05/03/2019**  
**Date of decision : 05/03/2019**

**ORDER NO.**

***Per : Dr. D.M. Misra***

1. These three appeals were filed by the Revenue against Order-in-Appeal No.196-207 dated 24/12/2013 passed by the Commissioner of Central Excise & Service Tax (Appeals) Mumbai-IV.

2. Since the amount involved in each of the appeal is less than Rs.20 lakhs and are covered by the litigation policy circular dated

17/08/2011 as amended by litigation policy circular dated 11/07/2018.

Consequently, the appeals are dismissed as withdrawn.

(Pronounced and dictated in Court)

**(P Anjani Kumar)**  
**Member (Technical)**

**(D.M. Misra)**  
**Member (Judicial)**

**PJ**